

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3757
ANSWERED ON:21.08.2003
POWER TRANSMISSION AND DISTRIBUTION
PRAKASH V. PATIL

Will the Minister of POWER be pleased to state:

(a) whether major conferences cum business meets were organized from August 2001 to February 2002 in connection with Power Policy; and

(b) if so, the details of follow up actions taken by the Government on the decisions on transmission-distribution etc.?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA)

(a) : Yes, Sir. Several International Conference and Business Meets were organized during the period from August, 2001 to February 2002 in connection with various aspects of power policy.

(b) : The Electricity Act, 2003 that has come into force w.e.f. 10th June, 2003 consolidates the laws relating to generation, transmission, distribution, trading and use of electricity and provides measures for development of electricity industry, promoting competition therein, protecting interest of consumers and supply of electricity to all areas.

Under the provisions of section 3 of the Act, the Central Government is required to formulate National Electricity and Tariff Policy in consultation with the State Governments and the Central Electricity Authority (CEA). Consultations have been initiated. Central Electricity Regulatory Commission (CERC) is required to advise the Central Government on formulation of National Electricity Policy and Tariff Policy. Its advice has been received.